

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, PUNE**

**BEFORE SHRI R.K. PANDA, VICE PRESIDENT
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No.1291/PUN/2024

निर्धारण वर्ष / Assessment Year: 2019-20

The Navapur Education Society, 557, Avadutawadi, Navapur, Dist. Nandurbar-425418 Maharashtra PAN : AAAAT4614L	बनाम / V/s.	The ACIT, Exemption Circle, Aurangabad
.....अपीलार्थी / Appellant	प्रत्यर्थी / Respondent

Assessee by : Withdrawal Application filed
Revenue by : Shri Ramnath P. Murkude

सुनवाई की तारीख / Date of Hearing : 09.12.2024

घोषणा की तारीख / Date of Pronouncement : 09.12.2024

आदेश / ORDER

PER ASTHA CHANDRA, JUDICIAL MEMBER :

This appeal filed by the assessee is directed against the order dated 27.03.2024 of the Addl/JCIT(A)-2, Gurugram relating to the Assessment Year 2019-20.

2. The Ld. Counsel for the assessee filed an application seeking withdrawal of appeal for which the ld. DR has no objection. Accordingly, the request of the assessee seeking withdrawal of the appeal is permitted. The appeal is accordingly dismissed as 'Withdrawn'.

3. In the result, the appeal filed by the assessee is dismissed.

Pronounced in the open court on 09.12.2024.

Sd/-
R.K. PANDA
VICE PRESIDENT

Sd/-
ASTHA CHANDRA
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 09th December, 2024

Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The concerned Pr.CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "A" /
DR 'A', ITAT, Pune;
5. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,

//सत्यापित प्रति// True Copy//

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune